

(c) whether the Doordarshan is not giving details of programmes or participants at the end of the programme; and

(d) the corrective steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) No, Sir. Doordarshan always endeavours to report such events at the earliest possible opportunity, after checking the veracity of the concerned facts.

(b) There is at present no communication imperative, considering the limited telecast time available, for Doordarshan to provide such information.

(c) This is not correct, Sir.

(d) Does not arise.

Applications pending for Registration under Newspapers Registration Act

3847. **SHRI NANI BHATTACHARYA: SHRI PIUS TIRREY:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) whether a number of applications for registration under Newspapers' Registration Act are pending for the last several months;

(b) if so, the details thereof;

(c) whether the applications for the registration of Jharkhanda Today "Jharkhanda Times" have been forwarded through the SDO Ranchi, Bihar; and

(d) the details of the action taken against the application for registration of the magazine 'Tribal India' forwarded through the SDO,

Ranchi Bihar?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) and (b). During the calendar year 1991, the Registrar of Newspapers received 19,318 applications for verification of titles upto 30.11.1991. Of these, titles were verified as available in 8521 cases whereas refusal letters were issued in 9938 cases on account of non-availability of the titles proposed by the applicants. Discrepancy letters were issued in 755 cases and only 104 applications were pending as on 30.11.1991.

(c) and (d). A photocopy of the declaration dated 14.6.1991 duly signed by SDO, Ranchi was received in the office of Registrar of Newspapers for India along with a photocopy of the letter dated 13.9.1991 from Shri Bhai Gokul Chand. Since the titles proposed were not available under the provisions of the PRB Act, a refusal letter was issued by the RNI on 22.11.1991. The declaration dated 14.6.1991 from Shri Mukti Tirkey duly signed by SDO, Ranchi was received in the office of RNI on 31.10.1991. The proposed title 'Tribal India' was not available and a refusal letter was issued in this case also on 22.11.1991.

Kuppan Rural Electrical Cooperative

3848. **SHRI M.G. REDDY:** Will the Minister of **POWER AND NON-CONVENTIONAL ENERGY SOURCES** be pleased to state:

(a) the amount released so far to Kuppan Rural Electrical Cooperative in Andhra Pradesh during the last three years;

(b) whether any representations have been received to include Punganur and Palamner Constituencies into Kuppan Rural Electric Cooperative; and